



\$~32 to 36

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CM 1127/2013 in ITA 1210/2010
 + CM 1123/2013 in ITA 1211/2010
 + CM 1125/2013 in ITA 1212/2010
 + CM 1124/2013 in ITA 1213/2010
 + CM 1126/2013 in ITA 1223/2010

PIONEER OVERSEAS CORPORATION Appellant
 Through Ms Shashi M Kapila and Mr Pravesh
 Sharma, Advs.

versus

ADDITIONAL DIRECTOR OF INCOME TAX Respondent
 Through

CORAM:

HON'BLE MR. JUSTICE BADAR DURREZ AHMED

HON'BLE MR. JUSTICE R.V.EASWAR

ORDER

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22.01.2013

These are applications for withdrawal of the appeal. The reasons for the withdrawal have been stated in the applications and they are primarily that the matter stands settled under the mutual agreement procedure under the Double Taxation Avoidance Agreement between Indian authorities and the competent authorities in USA. The applications are allowed. The appeals are dismissed as withdrawn in the aforesaid circumstances.

Badar Durrez Ahmed
BADAR DURREZ AHMED, J

R.V. Easwar
R.V.EASWAR, J

JANUARY 22, 2013/vld